

under the Government of Manipur is as under:—

- (i) By direct recruitment 2.5%
- (ii) By promotion through limited Departmental Competitive Examination 15%
- (iii) By Selection 15%

(c) The Manipur Government have said that no such application is traceable.

(d) Does not arise.

Cases pending before High Courts and Supreme Court

8194. SHRI SURAJ BHAN:
SHRI KANWAR LAL GUPTA:
SHRI SHARDA NAND:
SHRI RAGHUVIR SINGH
SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases pending before the High Courts and Supreme Court for the last one, two, three years and more than three years, separately;

(b) the steps taken by Government to reduce the number of cases;

(c) the names of High Courts where the number of pending cases is more; and

(d) the steps Government propose to give speedy and cheap justice to the people ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI VIDYA CHARAN SHUKLA): (a) A statement giving the information is laid on the the Table of the House [*Placed in Library See No LT-3377/70*].

(b) The State authorities have been advised to take the following measures:

(i) the judge-strength in each High Court should be increased to the

extent necessary, taking into account the institutions and disposals and the arrears to be cleared;

(ii) the vacancies in the High Courts should without delay;

(iii) whenever a serving Judge is diverted to other duties and he is not likely to come back to the High Court within six months, an additional or *ad hoc* Judge should be appointed in his place so that the work in the High Court does not suffer. During the last few years several posts of Additional Judges in the various High Courts have been converted into posts of permanent Judge. The judge-strength of the various High Courts has also been increased from 245 (on 1. 1. 1967) to 300 (on 1. 5. 1970).

(iv) A Committee of three Judges with the Chief Justice of India as Chairman has also since been appointed to go into the question of arrears in the High Courts and to suggest further remedial measures.

As regards Supreme Court, the judge-strength was increased from 11 to 12 Judges in 1969. The file of pending matters is always under review of the Chief Justice of India. If additional help is considered necessary for the clearance of arrears, the question of increasing the Judge-strength further within the prescribed limits will be considered.

(c) The pendency is larger the High Courts of Calcutta, Allahabad, Madras, Bombay, Kerala, Andhra Pradesh and Punjab & Haryana.

(d) The Law Commission has suggested certain specific amendments to the Code of Civil Procedure 1908, in its Twenty-Seventh Report which are directed towards eliminating or minimising delay in civil litigation and thereby reducing cost. A Bill further to amend that Code for giving effect to those amendments is now pending before the Joint Select Committee of both Houses of Parliament. The report of the Committee is awaited.

The Code of Criminal Procedure has been examined recently in detail by the Law Commission and the recommendations made in its Forty-First Report are being examined in consultation with the State Governments.

Number of Bills received from West Bengal for President's Assent

8195. SHRI BHAGABAN DAS :
SHRI JYOTIRMOY BASU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Bills that were sent during the month of November, 1969 from West Bengal for the President's assent;

(b) the particulars of those Bills;

(c) the particulars of the Bills which have been given assent to; and

(d) the number of Bills still pending and the reasons for the same in each case ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). During November, 1969, the Government of West Bengal sent only one Bill, viz. the Trade Unions (West Bengal Amendment) Bill, 1969, for the assent of the President. Assent has not yet been given. The views of the Central Government have been communicated to the State Government and their reaction is awaited.

भारत और पाकिस्तान के बीच मुठभेड़

8196. श्री ओंकारलाल बौहारा :
श्री बेणी शंकर शर्मा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी, 1969 से 31 मार्च, 1970 तक भारतीय सीमाओं पर पाकिस्तान के साथ कितनी मुठभेड़ हुई, और उनके परिणाम-स्वरूप कितने व्यक्ति मारे गये और कितने

घायल हुए तथा इस सम्बन्ध में अन्य ब्यौरा क्या है ;

(ख) उपर्युक्त अवधि में पाकिस्तानी कितने पशुओं को चुरा कर ले गये थे और उनमें से कितने वापिस ले लिये गये हैं ;

(ग) इस सम्बन्ध में सरकार ने पाकिस्तान को कितने विरोध पत्र भेजे थे और पाकिस्तान सरकार से कितने विरोध पत्रों का उत्तर प्राप्त हुआ है ; और

(घ) इन घटनाओं को रोकने के लिए सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या-चरण शुक्ल) : (क) और (ख). गुजरात, पंजाब, पश्चिम बंगाल तथा असम के संबंध में भारत-पाकिस्तान सीमा पर हुई घटनाओं से सम्बंधित सूचना सभा पटल पर रखे गये विवरण में दी जाती है। [संघालय में रख दिया गया। देखिये संख्या LT-3378/70] राजस्थान तथा त्रिपुरा के सम्बन्ध में सूचना प्राप्त होने पर सदन के पटल पर रख दी जाएगी।

(ग) जहां कहीं आवश्यक था उचित स्तरों पर विरोध प्रकट किया गया है।

(घ) सीमा सुरक्षा दल भारत-पाकिस्तान सीमा के साथ-साथ नियमित गश्त तथा अन्य उपायों द्वारा कड़ी निगरानी रख रहा है।

Agreement with Malaysia on Cultural Agreements

8197. SHRI MUHAMMAD SHERIFF:
Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Malaysia and India have outlined a series of agreements covering Cultural exchanges and the copyright when the senior Government officials of both the Governments met in Kuala Lumpur in the month of February, 1970; and

(b) if so, the details thereof ?